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CHANDIGARH, TUESDAY, AUGUST 6, 2019
(SRAVANA 15, 1941 SAKA)

PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 6th August, 2019

No. 15-PLA-2019/43.-The Salary and Allowances of Leader of Opposition in Legislative Assembly (Amendment) Bill, 2019 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

Bill No.15-PLA-2019

**THE SALARY AND ALLOWANCES OF LEADER OF
OPPOSITION IN
LEGISLATIVE ASSEMBLY (AMENDMENT) BILL, 2019**

A

BILL

further to amend the Salary and Allowances of Leader of Opposition in Legislative Assembly Act, 1978.

BE it enacted by the Legislature of the State of Punjab in the Seventieth Year of the Republic of India as follows:-

5964 PUNJAB GOVT. GAZ. (EXTRA), AUGUST 6, 2019
(SRVN 15, 1941 SAKA)

Short title and commencement.

1. (1) This Act may be called the Salary and Allowances of Leader of Opposition in Legislative Assembly (Amendment) Act, 2019.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Insertion of section 3-A in Punjab Act 12 of 1978.

2. In the Salary and Allowances of Leader of Opposition in Legislative Assembly Act, 1978, after section 3, the following section shall be inserted, namely:-

"3-A. The free furnished house and other perquisites admissible to the Perquisites to be exclusive of income-tax. Leader of Opposition under this Act, shall be exclusive of income tax, which shall be payable by the State Government."

STATEMENT OF OBJECTS AND REASONS

As per the Section 3-A of "The Salaries and allowances of Leader of Opposition in Legislative Assembly Act, 1978", the payment of income tax of Leader of Opposition was made from the State exchequer before 27-4-2018. The Council of Ministers in its meeting dated 24th March, 2018 had taken a decision to delete Section 3-A of this Act, by virtue of which the Leader of Opposition had to pay the income tax on salary, allowances, free furnished house and other perquisites admissible to him on his own. Now, the Government has decided that the income tax on free furnished house and other perquisites admissible to the Leader of Opposition shall be payable by the State Government.

Therefore, it is proposed to insert Section 3-A in the "The Salaries and allowances of Leader of Opposition in Legislative Assembly Act, 1978" to achieve the above said objective as follows:-

" The free furnished house and other perquisites admissible to the Leader of Opposition under this Act shall be exclusive of income tax which shall be payable by the government."

BRAHM MOHINDRA,
Minister for Parliamentary Affairs,
Punjab

FINANCIAL MEMORANDUM

The Salaries and allowances of Leader of Opposition in Legislative Assembly (Amendment Bill), 2019, aims at " The free furnished house and other perquisites admissible to the Leader of Opposition under this Act shall be exclusive of income tax which shall be payable by the government." It is stated that he avails all other facilities as provided to the Cabinet Ministers.

This Bill involves financial implications and with this amendment an additional expenditure will be incurred by the State Government .

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 6TH AUGUST, 2019

SHASHI LAKHANPAL MISHRA,
SECRETARY.